



2026:AHC:43710

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2931 of 2026

Subhash Chand

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ajay Subrat Singh, Sheo Kinkar Singh, Suryaprakash Sharma
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri S.K. Singh, learned counsel for the writ petitioner and Sri Gaya Prasad Singh, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that he was appointed as Constable on 07.01.1999, thereafter, he was promoted as Head Constable in the year 2019. As per the writ petitioner, his salary has not been fixed as per the Government Orders in vogue and further he has not been accorded one additional increment which has been granted to the similarly situated in the light of the judgment in Writ-A No. 44330 of 2012 against which SLP has also been rejected.
3. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by third respondent, Commissioner of Police, Police Commisionerate, Prayagraj.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, Commissioner of Police, Police Commisionerate, Prayagraj by **13.03.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner within a period of two months.

February 25, 2026
Rajesh

(Vikas Budhwar,J.)